

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 316
IA-1194/2022
In
IB-87(ND)/2022

IN THE MATTER OF:

M/s. Bank of Baroda through Deepak Mittal

.....APPLICANT/PETITIONER

Vs

M/s. Premjit Singh Chandha

.....RESPONDENT

SECTION

U/s 95(1) of IBC, 2016

Order delivered on 19.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv Neeraj Sharma Adv Meghna Verma

For the Respondent : Mr. Simarpal Singh Sawhney and Siddhant Juyal Advocates

For the RP : Adv. Lalit Mohan

HYBRID HEARING (PHYSICAL & VC)
ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **03.05.2024**.

Sd/-

(Court Officer)